dumping duty on imports of raw silk from China to protect the domestic Cocoon growers and raw silk producers. This measure came to an end in January, 2014. The Directorate General of Anti-Dumping and Allied Duties (DGAD) has issued Gazette Notification on 09.12.2014 for fresh investigation of Anti-Dumping Duty on raw silk imported from China.

Unstarred Questions

- (ii) Further, Anti-Dumping Duty on silk fabrics is currently in force till December, 2016.
- (iii) The new Foreign Trade Policy 2015-20 released on 1 April, 2015 provides for Merchandise Exports from India Scheme (MEIS), wherein export of Textiles and Ready Made Garments, including silk are eligible for fiscal incentives.
- (iv) The budget 2015-16 has also earmarked outlays for various promotional measures, e.g. Integrated Textile Parks, Usage of Geo-Textiles in North Eastern Region, Trade Facilitation and Crafts Museum etc.
- (b) Question does not arise.

## Competent authority in PESO under AN Rules, 2012

1876. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the district authority of Pakur, Jharkhand has referred any case to Petroleum and Explosives Safety Organisation (PESO) to decide an objection against an applicant, who was granted prior approval for construction of store house for sale of Ammonium Nitrate as per Ammonium Nitrate Rules, 2012;
- (b) if so, who is the competent authority in PESO to decide the objection and what action has been taken by him, the details thereof;
  - (c) whether the applicant has violated any rules as per AN Rules, 2012; and
- (d) if not, how has Government ensured to protect the interests of the applicant to allow him to carry on his works as per the rules?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The District Authority of Pakur, Jharkhand has not referred any case to PESO. However, The District Authority has issued No Objection Certificate for granting licence under the Ammonium Nitrate Rules, 2012 for storage of 60MT of Ammonium Nitrate to the applicant subject to spot inspection and verification by Joint CCE (PESO), East Circle, Kolkata.

- (b) No objection has been received from the District Authority. However, in PESO, Chief Controller or Controller authorized by Chief Controller of Explosives is Licensing Authority and Competent Authority to decide objections.
  - (c) The applicant has not violated any rules.
- (d) Office of Joint Chief Controller of Explosives, East Circle, Kolkata has granted approval for construction of 60 MT storehouse for Ammonium Nitrate. District Authority has issued No Objection Certificate for granting licence under the Ammonium Nitrate Rules 2012 for storage of 60 MT of Ammonium Nitrate. Documents for grant of licence are yet to be submitted by the applicant in the Office of Joint Chief Controller of Explosives (Petroleum and Explosives Safety Organisation), East Circle, Kolkata. On receipt of all requisite documents, licence will be granted in accordance with Ammonium Nitrate Rules, 2012. Inspection and verification as required under the Rules and as stipulated in the No Objection Certificate will be carried out.

## Effect of new fiscal federalism on commerce department

1877. SHRI T. RATHINAVEL: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that the fiscal federalism has resulted into direct transfer of funds to States and has left the Commerce Department without money to set up new export centres or testing labs for exports, if so, the details thereof; and
- (b) whether it is also a fact that over the past decade or so, nearly 2000 projects had been funded, which included 400 projects directly funded by the central agencies and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) In 2014-15, ₹ 674.84 crore (RE) were allocated under ASIDE Scheme. In the Budget 2015-16, this scheme has been delinked from support of the Centre and thus no funds are allocated under State Component of ASIDE in 2015-16. ₹ 50 crore has been allocated under Central Component of ASIDE scheme in 2015-16.

(b) Till now, total 1674 projects were funded with assistance of ₹ 6393.97 crore under the State Component of ASIDE and 474 projects were funded with assistance of ₹ 1862.19 crore under the Central Component of ASIDE.